IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-250/ND/2017

In the matter of:

Legal Vistas Consultancy (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Co. Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Deptt.

ORDER

Learned Senior Advocate for the petitioner is present. Ld. representative for the ROC as well as for the Income tax Department are also present. It is represented by these authorities that necessary reply as directed has been duly filed. The Petitioner is directed to furnish a copy of the Bank Statement of the Bank immediately prior to which the Company had operated and carried business prior to being struck off and consequent to which accounts frozen within a period of 10 days from today (19.1.2018).

Post the matter on 23.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.12.2017